

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-723/ND/2023

IN THE MATTER OF:
M/s Cosmo World

...PETITIONER

Vs

M/s Victory Electric Vehicles International Ltd.

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 16.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Mr. Mustafa Alam, Ms. Yashima Sharma and Ms. Heeba Ansari, Advs.

For the Respondent/Corporate Debtor :Mr. K K Sharma ,Ms. Ira Gupta , Mr Vibhore Victor, Advs.

ORDER

Heard Ld. Counsel for the Operational Creditor. Ld. Counsel for the Corporate Debtor is present and submitted that he has been engaged recently and therefore sought time to file vakalatnama and reply. Reply be filed within a period of two weeks and one week is given for filing vakalatnama. Thereafter, one week is given for filing rejoinder. List the matter on **22.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)